- (b) if so, which are those countries; and
- (c) whether any country has been approached?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) Yes, Sir.

(b) and (c). It is considered not in public increase to disclose these and other connected details at this stage.

Railway employees' demonstration at rail bhavan on 25th September, 1973

2402. SHRI SHRIKISHAN MODI:

SHRI P. GANGADER:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether several thousand Railway employees held demonstration at Rail Bhavan on the 25th September, 1973:
- (b) whether Railwaymen had submitted any memorandum to him; and
- (c) if so, the broad outlines thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Certain employees pertaining to the Northern Railway assembled in front of Rail Bhavan on 25th September, 1973 and later presented a memorandum to the Minister for Railways.

- (c) The memorandum related to the following issues:—
 - Functioning of the P.N.M. Machinery on Railways.
 - (ii) Unity amongst Railwaymen.
 - (iii) Demand for an autonomous corporation for Indian Railways.
 - (iv) Recommendations of the Pay Commission.

- (v) Bonus for Railwaymen.
- (vi) Application of the Factory Act to the Loco Sheds etc.
- (vii) Duty hours of Railway staff.
- (viii) Gazetted holidays for open line staff.
 - (ix) Supply of foodgrains through subsidised grain shops.
 - (x) Delay in payment of wages and dues to Railway employees.
 - (xi) Implementation of the Awards of the Board of Arbitration.

12.00 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, 1 have to report the following messages received from the Secretary-General of Rajya Sabha—

- (i) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Bonus (Second Amendment) Bill, 1973, which has been passed by the Rajya Sabha at its sitting held on 21st November, 1973."
- (ii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 26th November, 1973, agreed to the following amendments made by the Lok Sabha at its sitting held on the 15th November, 1973 in the Authorised Translations (Central Laws) Bill, 1972:—

Enacting Formula

1. That at page 1, line 1,-

for "Twenty-third" substitute "Twenty-fourth"

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[Secretary General]

Clause 1

- 2. That at page 1, line 4,—for "1972" substitute '1973"."
 - (iii) "In accordance with the provisions of rule 115 of the Rules of Procedure and Conduct Business in the Rajya Sabha, 1 am directed to inform the Lok Sabha that the Raiva Sabha at its sitting held on the 26th Novem .ber, 1973 agreed to the following amendment made by the Lok Sabha at its sitting held on the November, 1973 in the Homoeopathy Central Council Bill. 1973: ---

The Second Schedule

That at page 14, line 34,-

for "MYSORE" substitute "KARNATAKA"."

12.01 hrs.

PAYMENT OF BONUS (SECOND AMENDMENT) BILL

SECRETARY-GENERAL: Sir, I lay on the Table of the House the Payment of Bonus (Second Amendment) Bill, 1973, as passed by Rajya Sabha.

12.11 hrs.

RE. BUSINESS OF THE HOUSE

SHRI S. M. BANERJEE (Kanpur); May I make a submission on the Order Paper of today? Under item No. 8 we are going to discuss the report of the ICAR Inquiry Committee. This report was laid on the Table of the House but it has not been circulated to the Members. Yesterday, I enquired at the counter and I was told that the copies of the report were not made available for distribution. Now that we are going to have a discussion, I would suggest that it should oe postponed and the reports should first be made available to the Members. I know that the copy of the report is in the Library. Some copies are available there, but it is not available to everyone who wants it.

म्राध्यक्ष महोदय : त्राप सीधे क्यों नहीं कहते कि ग्राप शाम को फो होना चाहते है ?

श्री एस ० एम ० बनर्जी: नहीं ग्रध्यक्ष महोदय, कापीज अवेनेवल नहीं हैं। मैंने कल भी पछा था। मैं ही मिर्फ नहीं हूं। मैंने दूसरे मेम्बरों से भी पूछा था। वह अवेलेबल नहीं हैं।

INDRAJIT GUPTA pore): May I add my voice to that of Shri S. M. Banerjee? This is a very important matter, and in order to do justice to this debate which has been put down for today, if I may say so, rather suddenly-till the copies of the date on which it has come, has come rather suddenly-till the copies of the report are available to the Members, the discussion should be postponed. There are just one or two copies available in the Library. Some more copies should be made available before we have the debate. Otherwise, we shall not be able to do justice to it.

MR. SPEAKER: Do hon. Members want the debate to be postponed?

SHRI INDRAJIT GUPTA: If it is possible to postpone it by a few days, it would be better and I think it would be more profitable.

SHRI S. M. BANERJEE: The copies should be made available to all.

MR. SPEAKER: I think the House should have no objection to it.

SHRI S. M. BANERJEE: At four O'clock, the discussion on the IAC lock-out can start instead of this.

MR. SPEAKER: Only one out of the four Members sponsoring the discussion is demanding this. The other three are absent here. I should have got their concurrence also for the postponement.